

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.316/98

Monday, this the 2nd day of March, 1998.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

1. N Madhavan Pillai,  
Telegraph Assistant,  
Centre Telegraph Office,  
Thiruvananthapuram.
2. D Krishnan Nair,  
Telegraph Assistant,  
Centre Telegraph Office,  
Thiruvananthapuram.
3. J Gopalakrishnan Nair,  
Telecom Technical Assistant,  
Staff No.4180,  
Telephone Exchange,  
Malayinkeezhu.
4. K Raveendra Babu,  
Telecom Technical Assistant(4296),  
Office of the Sub Divisional  
Engineer TXN Installation,  
Geethanjali Building,  
Vazhuthacaud, Thiruvananthapuram.
5. P Thankappan,  
Telecom Technical Assistant,  
Staff No.4108, Telephone Exchange,  
Parassala.
6. P Jayaramachandran Nair,  
Telecom Technical Assistant,  
Telephone Exchange,  
Neyyattinkara.
7. B Appukuttan Nair,  
Telegraph Man(Out Door),  
Centre Telegraph Office,  
Thiruvananthapuram.
8. NS Rajan,  
Telecom Technical Assistant,  
Staff No.5152,  
Office of the Sub Divisional Engineer(T),  
Malayinkil.
9. M Sasidharan Pillai,  
Telegraph Man(Out Door),  
Centre Telegraph Office,  
Thiruvananthapuram. - Applicants

By Advocate Mr G Sasidharan Chempazhanthiyil

Vs

1. Sub Divisional Engineer(Admn.),  
Centre Telegraph office,  
Thiruvananthapuram.
2. Accounts Officer(Cash),  
Office of the General Manager Telecom  
District, Thiruvananthapuram.
3. General Manager Telecom District,  
Thiruvananthapuram.
4. Chief General Manager Telecom,  
Kerala Telecom Circle,  
Thiruvananthapuram.

- Respondents

By Advocate Mr PR Ramachandra Menon, ACGSC

The application having been heard on 2.3.98, the Tribunal  
on the same day delivered the following:

O R D E R

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

The applicants seek to declare that they are entitled  
to have their pay on re-employment refixed in the light of  
A-1 judgement and to direct the respondents to pass orders on  
A-3 to A-3(h) representations.

2. Learned counsel appearing for applicants submitted that  
it is suffice to direct the respondents concerned to consider and  
dispose of A-3 to A-3(h) representations along with  
supplementary representations, to be submitted by the applicants  
for which permission may be granted. Learned counsel for  
respondents submitted that there is no objection for adopting  
such a course.

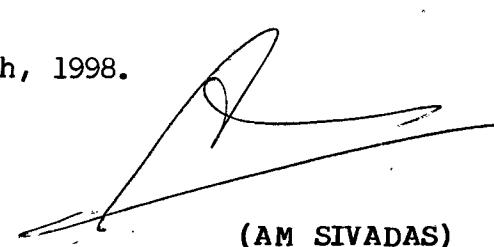
3. Accordingly the applicants are permitted to submit  
supplementary representations to concerned respondents within

two weeks from today. The respondents concerned are directed to dispose of A-3 to A-3(h) representations along with supplementary representations, if submitted, by speaking orders within two months on the expiry of two weeks from today.

4. The application is disposed of as aforesaid. No costs.

Dated, the 2nd March, 1998.

  
(SK GHOSAL)  
ADMINISTRATIVE MEMBER

  
(AM SIVADAS)  
JUDICIAL MEMBER

trs/2398

## LIST OF ANNEXURES

1. Annexure A1: Judgement dated 8.11.96 in the Civil Appeal No.4077-78/92 of the Hon'ble Supreme Court of India.
2. Annexure A3 : True copy of the representation dtd. 21.1.98 submitted by the 1st applicant to the 1st respondent.
3. Annexure A3(a): True copy of the representation dtd 21.1.98 submitted by the 2nd applicant to the 1st respondent.
4. Annexure A3(b): True copy of the representation dtd. 19.1.98 Submitted by the 3rd applicant to the 2nd respondent.
5. Annexure A3(c) : True copy of the representation dtd. 20.1.98 submitted by the 4th applicant to the 2nd respondent.
6. Annexure A3(d) : True copy of the representation dtd. 19.1.98 submitted by the 5th applicant to the 2nd respondent.
7. Annexure A3(e) : True copy of the representation dtd. 19.1.98 submitted by the 6th applicant to the 2nd respondent.
8. Annexure A3(f) : True copy of the representation dtd, 20.1.98 submitted by the 7th applicant to the 1st respondent.
9. Annexure A3(g) : True copy of the representation dtd. 20.1.98 submitted by the 8th applicant to the 2nd respondent.
10. Annexure A3(h) : True copy of the representation dtd. 20.1.98 submitted by the 9th applicant to the 1st respondent.

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